

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 179 of 2013**

**Dated : 11<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Maharashtra Rajya Sehakari Sakhar Karkhana ... Appellant(s)**  
**Sangh Ltd.**

**Versus**

**Maharashtra Energy Development Agency & Anr. .... Respondent(s)**

**Counsel for the Appellant (s) :** Mr. Rajiv A. Jadhav  
Mr. Bhushan V. Mahadik

**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan, Amicus Curiae

**ORDER**

After hearing the Learned Counsel for the Appellant as well as the Amicus Curiae, we feel that this Appeal is not maintainable. However, the Learned Counsel for the Appellant seeks permission to withdraw the Appeal finding it difficult to convince this Tribunal with regard to maintainability.

Accordingly, the Appeal is dismissed as withdrawn.

**(V.J. Talwar)**  
**Technical Member**  
mk/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**